

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.1947
TO BE ANSWERED ON 2ND AUGUST, 2024**

FOOD SAFETY LICENCES

**1947. SHRI JASWANTSINH SUMANBHAI BHABHOR:
SHRI RAVINDRA SHUKLA ALIAS RAVI KISHAN:
SHRI JANARDAN MISHRA.**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the steps taken by the Government to speed up the process of registration for issuance of food safety licences; and
- (b) the manner in which the said steps are likely to enhance the ease of doing business along with the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) & (b): In order to facilitate ease of doing business, Food Safety and Standards Authority of India (FSSAI) has been taking several steps in the area of registration and licensing of food businesses. The same includes, digitalisation of issuance of registration and licensing pan India through online portal called Food Safety Compliance System (FoSCoS). In the year 2023, FSSAI introduced provisions for the instant renewal of licenses and registrations, as well as immediate modifications in Licenses/Registration regarding addition-deletion of certain food categories.

Further, on 28th June, 2024, FSSAI has also introduced a new provision for the instant issuance of licenses and registrations. This allows certain food businesses to receive their licenses or registrations instantly through the Food Safety Compliance System (FoSCoS) by submitting relevant documents and contingent upon digital verification through GST, CIN, PAN etc.

These initiative aims to benefit large number of food businesses by reducing the time and complexity for fostering a more supportive and efficient business environment.

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